

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 286 OF 2022**

**IN RE: News item published in The Indian Express dated 20th April 2022,
titled "7 Charred to death in fire near Ludhiana dumpsite"**

INDEX

S. No.	PARTICULARS	PAGE No.
1.	Compliance Affidavit of Solid Waste Management in Municipal Corporation, Ludhiana in OA No. 286 of 2022 in Re News item published in The Indian Express dated 20th April 2022, titled "7 Charred to death in fire near Ludhiana dumpsite"	
2.	ANNEXURE 1 Copy of bank statement	
3.	ANNEXURE 2 Copy of bank statement	
4.	ANNEXURE 3 Copy of Work Order dated 13.07.2020	
5.	ANNEXURE 4 Photographs of machinery for processing legacy waste	
6.	ANNEXURE 5 Approval of Compactors	
7.	ANNEXURE 6 Photographs of operational compactors	
8.	ANNEXURE 7 Copy of approval of funds for machinery	
9.	ANNEXURE 8 Copy of Government of India approval	
10.	ANNEXURE 9 Copy of notices issued.	
11.	ANNEXURE 10 Pictures of door-to-door collection of waste	
12.	ANNEXURE 11 Photographs of operational MRF	
13.	ANNEXURE 12 Copy of Consultant letter/work order dated 08.04.2022	
14.	ANNEXURE 13 Photograph of fire tender deployed at dump site	

15.	ANNEXURE 14 Photographs of training been being provided to rag pickers	
-----	----------------------------------------------------------------------------------	--

Through

Place : PUNJAB

Dated : ___ September, 2022


ADVOCATE FOR APPLICANT

(NAGINDER BENIPAL)

D/1625/2009

9999329299

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 286 OF 2022**

IN RE: News item published in The Indian Express dated 20th April 2022,
titled "7 Charred to death in fire near Ludhiana dumpsite"

I, Shena Agarwal, W/o SANYAM ^{Aggarwal} aged about 35 years working as Commissioner, Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:

1. That this Hon'ble Tribunal vide its order dated 25.07.2022 in OA No. 286 of 2022 passed the following directions:

"9.Further, in terms of recommendations, based on calculations in based on earlier orders of this Tribunal, referred in the report, which have attained finality, the Municipal Corporation Ludhiana may deposit a sum of Rs. 100 crores with the District Magistrate, Ludhiana, towards interim compensation within one month, to be kept in a separate account, to be utilized for remedial measures in terms of the report, to be overseen by the Monitoring Committee. If Corporation is unable to make such deposit. It may be done by the State Government. It is open to the Corporation to recover the amount from those contributing to the garbage or those who failed to perform their duties, as per law".

10. Further, in view of preponderance of probabilities that death of seven persons is attributable to fire of the dump site, the Municipal Corporation is held liable to pay compensation to the next of kin by way of deposit with the District Magistrate, Ludhiana within one month. Compensation is assessed at Rs.57.5 lacs – Rs.10 lacs each for persons aged above 50 and Rs.7.5 lac each to the persons below 20 on the principle laid down in MCD v. Uphaar Tragedy Victims Assn., (2011) 14 SCC 481. Relevant observations there are "65.....Taking note of the facts and circumstances, the amount of compensation awarded in public law remedy cases, and the need to provide a deterrent, we are of the view that the award of Rs 10 lakhs in the case of persons aged above 20 years and Rs 7.5 lakhs in regard to those who were 20 years or below as on the date of the incident, would be appropriate." Further, following the observations in Kerala, SRTC v. Susamma Thomas, (1994) 2 SCC 176, to the effect that "23.....appropriate investments to safeguard the feed from being frittered away by the beneficiaries owing to ignorance, illiteracy and susceptibility to exploitation", we direct that the District Magistrate may deposit the amount with a Bank with direction that a sum of Rs.5 lac be paid immediately to the



§

sole surviving male member of the family and the remaining be kept in fixed deposit, to be paid @ Rs.5 lac every year with accrued interest till the entire amount is disbursed.

2. That the Municipal Corporation Ludhiana filed a review of the aforesaid

order and this Hon'ble Tribunal vide its order dated 18.08.2022 in Review

Application No. 21 of 2022 passed the following directions:

"9. Thus, scientific studies support the estimated cost of damage to the environment in the present case. The report of the Committee shows that Ludhiana city generates 1100 TPD of waste which is being deposited in the 52 acres land resulting about 30 lakhs tonnes of legacy waste. As already found, the cost of damage to the environment assessed by the Committee is supported by scientific report in similar circumstances in respect of landfill sites at Delhi and Bandhwari in Gurgaon. The amount in terms of environmental compensation is to be spent for restoration measures such as improving air quality by following proper processing of waste, preventing groundwater or surface water pollution by adopting leachate treatment measures, improving aesthetics and adopting firefighting mechanism and remediation of legacy waste to prevent further damage, in the interest of public health and environment."

3. That it is respectfully submitted that in compliance Municipal Corporation,

Ludhiana, is fully committed to comply with the provisions of Solid Waste

Management Rules, 2016 and protection and conversation of environment.

Various steps have been taken to comply with the solid waste management

rules and the order of this Hon'ble Tribunal in Ludhiana City which are as

follows:



in compliance of Hon'ble Tribunal order dated 25.07.2022, though the

Municipal Corporation Ludhiana denies any role with regard to fire but

on humanitarian grounds an amount of Rs. 57.5 Lakhs been deposited in

a separate bank account to be kept available for immediate compliance

once the police enquiry is completed. Copy of bank statement is annexed

herewith as **ANNEXURE 1**.

b. That Municipal Corporation, Ludhiana has formed Rs. 200 Crores plan

for remediation of legacy waste which is as follows:

i. That a separate bank account has been opened with Deputy

Commissioner, Ludhiana and funds to the tune of Rs. 40 Cr. have

been deposited in the same to be used for remedial activities. Copy of bank statement is annexed herewith as **ANNEXURE 2**.

- ii. That a project for bioremediation of 5 lakh tonnes of legacy waste at Jamalpur site was conceived under the smart city in 2020. After completion of all processes, work order was issued to M/s Sagar Motors on 13.07.2022 for an amount of 27.17 Crore. Copy of Work Order dated 13.07.2020 is annexed herewith as **ANNEXRE 3**. The bioremediation of 5 lakh metric tonnes of legacy waste is to be completed by Feb 2024 under the issued project. It is submitted that the work on site has been initiated and machinery has already been dispatched by supplier. Photographs of machinery for processing legacy waste is annexed herewith as **ANNEXURE 4**. The funds to the tune of 27.17 Cr for this would be utilized from smart city mission which are being provided through SNA account by Government of India and State Govt. and the same would be utilized for Solid Waste Management as per NGT orders.



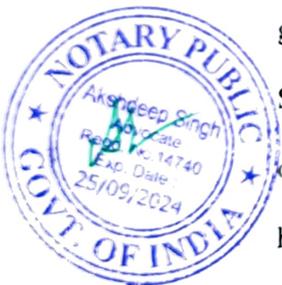
That Purchase and deployment of Compactors for conversion of secondary points into transfer stations was conceptualized under Smart city at a cost of Rs. 27.67 Cr. For transfer of waste about 63 compactors at 22 locations with 26 hook loaders has been stationed. The approval has been received & the project is under tendering (the approval is annexed at **ANNEXURE 5**). Besides, with aid from Improvement Trust and GLADA compactors have been deployed at additional 10 sites for the same. (8 locations are

operational out of these currently – photographs of operational compactors are annexed herewith as **ANNEXURE 6**. The funds for the same would be utilized under Smart City Mission and these are provided through SNA account in installments. The same would be utilized for Solid Waste Management as per Hon'ble NGT orders.

iv. Rs. 16.2 crores have been sanctioned from Swachh Bharat Mission 1 for purchase of machinery for door-to-door collection and source segregation of solid waste. The work is under process and the limit for the funds has been arranged on PFMS to Municipal Corporation Ludhiana, as per Government of India guidelines. The copy of the approval is attached at **ANNEXURE 7**.

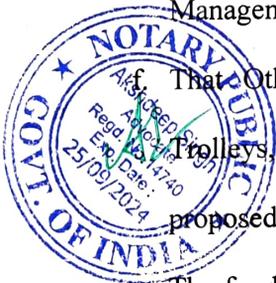
v. That the Bioremediation of remaining 19.62 lakhs tonnes of legacy waste at Jamalpur site, a separate TFR/ DPR was issued to government for approval of an amount of approx.. 122 Cr. Under SBM 2.0. The approval of Government of India has been received on 12.07.2022. Copy of Government of India approval is annexed herewith as **ANNEXURE 8**.

c. That the Municipal Corporation, Ludhiana in compliance of this Hon'ble Tribunals order dated 25.07.2022 has also issued notices to the violators of SWM rules, 2016 on the basis of Polluters Pays Principle and the funds received from the same shall be duly submitted with the Deputy Commissioner and shall be used solely for remedial activities for Solid Waste Management. Copy of the notice issued is annexed herewith as **ANNEXURE 9**.



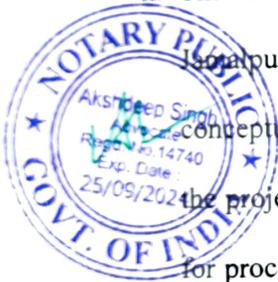
A handwritten signature in blue ink, located at the bottom right of the page.

- d. For door-to-door collection of waste, 350 compartmentalized e-rickshaws are being purchased at a cost of Rs. 9.41 Cr. Work order was issued and 67 e-rickshaws have been received and deployed in various wards for ensuring source segregated door to door collection. Pictures of door-to-door collection of waste is annexed herewith as **ANNEXURE 10**. The funds for the same would be utilized under 15th FC and SBM and are provided through SNA account in installments. The same would be utilized for Solid Waste Management as per the orders of this Hon'ble Tribunal.
- e. That 200 compartmentalized Tippers of 3.3 CuM are also being purchased under SBM 1.0 at a cost of Rs. 15 Cr. The Tender for the same has already been prepared and sent for vetting on 13.9.22. The funds are provided through SNA account in installments and would be utilized under SBM. The same would be utilized for Solid Waste Management as per NGT orders.
- f. That Other Machinery such as Backhoe Loaders, Poclain, Tractor Trolleys, Harvester Shredders etc., for waste collection are being proposed to be purchased under SBM & 15th FC at a cost of Rs. 9.85 Cr. The funds for the same would be utilized under SBM & 15th FC and are provided through SNA account in installments.
- g. That 1 Community Development Officer and 4 Community Facilitators have already deployed for awareness activities throughout the city. Source segregation is also being ensured in maximum wards in the city.
- h. That 18 Material Recovery Facilities are being established under SBM 1.0 and MC fund at a cost of Rs. 2.15 Cr. Work of 11 MRFs is already complete. Photographs of operational MRF is annexed herewith as



ANNEXURE 11. The funds for the same would be utilized under SBM and these are provided through SNA account in installments. The same would be transferred to a separate account created as per directions of this Hon'ble Tribunal and utilized for Solid Waste Management as per the directions of this Hon'ble Tribunal.

- i. That after the withdrawal of A2Z Waste Management Ltd., Municipal Corporation Ludhiana has managed secondary waste collection through Alliance Waste Management and is paying Rs. 1.5 Cr. Monthly for waste collection and transport.
- j. That the Processing of wet waste at Jamalpur has been initiated using windrow composting. Around 10 MT per day of wet waste is being taken to the windrows currently for composting.
- k. That Processing of dry waste via establishing a waste to energy plant at Jamalpur as well as processing of wet waste via bio methanation is under conceptualization. The consultant was hired in April 2022 and DPR for the project is under preparation. Tenders shall be floated under SBM 2.0 for processing of around 500 tonnes of dry waste and around 200 tonnes of wet waste. Copy of Consultant letter/work order dated 08.04.2022 is annexed herewith as **ANNEXURE 12.**
- l. Various measures have also been taken for avoiding/controlling fire at dump sites by permanently deploying Fire tenders at dump site.
 - I. New Fire tender was purchased at 61.98 lakhs under 15 FC for Jamalpur dump site. Photograph of fire tender deployed at dump site is annexed herewith as **ANNEXURE 13.**
 - II. Fire hydrants has also been setup near the dump site for easy access to water.

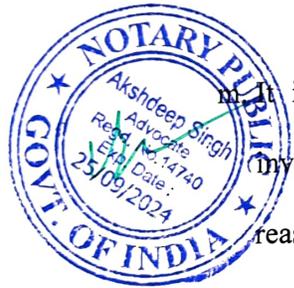


9

- III. 7000 ft of boundary wall has been completed around the Jamalpur dump site.
- IV. Sanitary Land Fill (area 10500 sq mt.) has been created at the Jamalpur dump site for disposal of inert waste after processing.
- V. Poclain has been deployed at the Jamalpur dump site for turning of waste to reduce methane generation.
- VI. Rag pickers in the area have also been trained regarding management and safety measures regarding waste collection. Photographs of training been being provided to rag pickers is annexed herewith as **ANNEXURE 14**.
- VII. Piezometers are being installed at the dump site at a cost of 7 lakhs. 1 Piezometer has already been installed. Remaining 4 shall be installed upon award of tender.

It is most respectfully submitted that the incident of fire was duly investigated by the officers of the Department of Police and probable reasons have been provided which are as follows:

- i. There may be a foul play in this case, as there was no burning or damage in the jhuggi situated very near to the deceased family's jhuggi.
- ii. There may be a short circuit of electricity as illegal/kundi connections have been taken by these rag pickers near the solid waste dumping site.
- iii. The possibility of causing fire to the jhuggi of deceased family, due to existence of large dumpsite of solid waste spread in an area of 52 acres and occurrence of fire incidence at various locations of solid waste dump, cannot be ruled out.



8

It is pertinent to mention herein that as per the above-mentioned police report, the dump site could be one of the probable reasons for fire, based on the earlier instances of fire at the dumpsites. However, there is no evidence to support the same. However, in compliance of this Hon'ble Tribunal's order dated 25.07.2022 though the Municipal Corporation Ludhiana denies any role with regard to fire but and on humanitarian grounds an amount of Rs. 57.5 Lakhs has been deposited in a separate bank account to be kept available for immediate compliance once the police enquiry is completed

Thus remedial activities for Solid Waste Management as per directions of Hon'ble NGT are being undertaken at a cost of approx. Rs 200 Cr and the same would be executed under various schemes including SBM, 15FC & Smart City Mission. A separate account has been created for compliance of NGT orders under Deputy Commissioner and funds to the tune of Rs. 40 crores have been deposited for instant remedial actions.

VERIFICATION

Certified that the affidavit has been readover & explained to the deponent who seemed perfectly to understand at same at the time making thereof.


DEPONENT

Verified at LUDHIANA on 21.09.2022 that the contents of the above compliance report in so far as they relate to factual position are true upon the information derived from the official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submissions before the Hon'ble Tribunal.


DEPONENT

Signature Attested As Identified

Notary Public, Ludhiana (Pb.)
21.09.2022

COMMISSIONER MUNICIPAL CORPORATION LUDHIANA

COMMISSIONER MUNICIPAL CORPORATION MATA RANI CHK
RAILWAY RD CLOCK TOWER LOH
LUDHIANA-141001
PUNJAB, INDIA

Generation Date : 20-SEP-2022
Period : 01-Jul-2022 To 19-Sep-2022
Customer Id : 32992702
Account No : 100175307963
Account Type : SAVING ACCOUNT-INDUS LARGE BUSINESS
Currency : INR
Effective Available Balance : 5,750,000.00

Date	Particulars	Chq/Ref. No	WithDrawal	Deposit	Balance
16-Aug-2022	Brought Forward				0.00
17-Aug-2022	RUTIBR52022081700350934UTIB00 01026COMMISSIONER MUNICIPAL CORPORATION UTIBR52022081700350934307238			5,750,000.00	5,750,000.00
17-Aug-2022					5,750,000.00

The limits and effective available balance as on generated date 20-SEP-2022 18:59

Page : 1/1

For any queries of details on our products & services, please call our Phone Banking Numbers : 1860-267-7777 (Within India) and +91 22 4406 6666 (Outside India) or write to us at "reachus@indusind.com" or visit us at www.indusind.com
• Service Tax Registration Number AAAC11314GST001. • Any discrepancies in this statement may kindly be brought to the notice of the Bank within seven days. • This is a computer generated statement and so valid without signature.
Registered office : INDUSIND BANK LTD, 2401, General Thimmayya Road (Cantonment), Maharashtra Pune-411001.
Corporate Identity Number (CIN): L65191PN1994PLC076333

[IVW_454438_10.65.94.190_20220920170758]



Your Details With Us:

M/S.NGT MANDATED SOLID WASTE REMEDIAL ACTIVITIES-MUNICIPAL CORPORATION LUDHIANA
MUNICIPAL CORPORATION,LUDHIANA,
MATA RANI CHOWK
LUDHIANA
PUNJAB - INDIA - 141001



Your Base Branch: NEHRU SIDHANT KENDER TRUST BUILDING F.G.MAR,LUDHIANA,141001

Summary of Account as on 20-09-2022

I. Operative Account in INR

Type of Account	Account Number	Balance (INR)	MICR	IFSC	Nomination
Savings	001701037645	40,00,00,000.00 Cr	141229002	ICIC0000017	Not Registered
TOTAL		40,00,00,000.00 Cr			

Statement of transactions in Savings account number: 001701037645 in INR For the period 18-09-2022 To 20-09-2022

Date	Particulars	Chq.No.	Withdrawals	Deposits	Autosweep	Reverse Sweep	Balance(INR)
18-09-2022	B/F						0.00
19-09-2022	RTGS-UTIBR52022091900361316-COMMISSIONER MUNICIPAL		0.00	1,50,00,000.00			1,50,00,000.00 Cr
20-09-2022	RTGS-UTIBR52022092000350331-MUNICIPAL CORPORATION		0.00	35,00,00,000.00			36,50,00,000.00 Cr
20-09-2022	RTGS-UTIBR52022092000350559-COMMISSIONER MUNICIPAL		0.00	1,50,00,000.00			38,00,00,000.00 Cr
20-09-2022	RTGS-UTIBR52022092000350554-LUDHIANA SMART CITY LI		0.00	2,00,00,000.00			40,00,00,000.00 Cr
Page Total:			0.00	40,00,00,000.00	0.00	0.00	40,00,00,000.00 Cr

Legends for transactions in your account statement

VAT/MAT/NFS - Cash withdrawal at other Bank ATM's
EBA - Transaction on ICICI direct
VPS/IPS - Debit card transaction
TOP - Mobile recharge

INF - Internet fund transfer in linked accounts
BIL - Internet Bill payment or funds transfer to Third party

For ICICI Bank Limited



Authorised Signatory

LUDHIANA SMART CITY LIMITED

LETTER OF ACCEPTANCE

To

M/s. Sagar Motors,
Sagar House,
Nr. Vivekanand Chowk,
Nanded Road,
Latur, Maharashtra – 413512
Email: sachin314@gmail.com

No. G-33/LSCG-052

Date: 13/07/2022

Sub: Supply, Delivery, and Installation of Legacy Waste Screening Machines and Reclamation of Land by Scientifically Processing the MCL Existing Legacy Waste Dumpsite through the Process of Bioremediation/ Biomining at Ludhiana including Operation and Maintenance of Machineries

Ref: i. RFP dated 17.03.2022

ii. Your Proposal dated 28.04.2022 in response to the RFP

iii. Your financial proposal opened on 17.05.2022

1. It is to inform you that the Competent Authority of Ludhiana Smart City Limited has approved the Price Proposal submitted by you vide your proposal referred above.
2. Ludhiana Smart City Limited hereby issues this Letter of Acceptance (hereinafter called "LoA") of your Price Bid of Rs. 27,17,00,000/- (Rupees Twenty Seven Crore Seventeen Lakh Only) (hereinafter referred to as "Contract Price") inclusive of all applicable taxes, duties and levies against the estimated project cost of Rs. 28,49,00,000/- i.e. 4.63% below the estimated project cost.
3. You are required to return a signed copy of this letter as a token of your acceptance of this LoA within 7 days of issuance of this Letter.
4. You are required to submit the Performance Security form of the Bank Guarantee, issued from a scheduled / nationalized bank, of amount Rs. 1,35,85,000/- (Rupees One Crore Thirty Five Lakh Eighty Five Thousand only) (5% of the Contract Price) in favour of Chief Executive Officer, Ludhiana Smart City Limited, payable at Ludhiana within 28 days of issuance of this LoA. The Bank Guarantee shall be valid upto 28 days after the Contract Period, i.e. 23 Months from the date of signing of Agreement (Four Months Commissioning Period plus 28 days after the expiry of 18 months of Operational Period). It is hereby clarified that in case of any delay in the commissioning of the Project, it shall be your responsibility to

For SAGAR MOTORS

PARTNER



extend the Bank Guarantee till such a period that it is kept valid for the requisite periods.

5. You are also required to sign the Agreement with LSCL within 28 days of issuance of this LoA.

6. Failure to comply with the conditions of LoA shall result in, including but not limited to, revocation of this Letter of Acceptance and forfeiture of the EMD submitted by you.


Chief Executive Officer
Ludhiana Smart City Limited

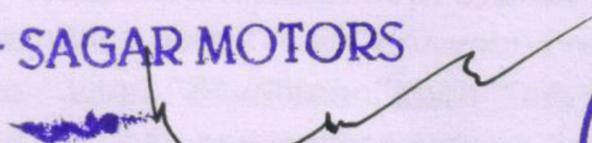
No. _____ Date: _____

Copy of the above is forwarded to;

- i. Vice Chairman, LSCL cum CEO, PMIDC, Chandigarh for kind information please.

Chief Executive Officer
Ludhiana Smart City Limited

For SAGAR MOTORS


PARTNER





Minutes of Meeting of Executive Committee (EC) under Ludhiana Smart City Limited (LSCL) held on 05.09.2022 under the Chairmanship of the Chief Executive Officer, PMIDC cum Mission Director, Smart Cities Mission (via VC)

Date : 5th September, 2022 from 4:30 PM onwards

Venue : Conference Room, 5th Floor, PMIDC, Department of Local Government, Sector - 35 A, Chandigarh & Via Video Conferencing

The following Members of the Executive Committee participated in the meeting:

1. Smt. Shena Aggarwal, IAS, Commissioner, Municipal Corporation Ludhiana.
2. Smt. Shena Aggarwal, IAS, Chief Executive Officer, LSCL (Convener).
3. Shri Amarjeet Singh Bains, ADC - Representative of D.C., Ludhiana.
4. Shri Charanjiv Lamba, PPS, ACP (Traffic) - Representative of Commissioner of Police, Ludhiana

In attendance:

5. Shri Dalit Singh, Engineer-in-Chief, PWSSB,
6. Shri V.P. Singh, General Manager (Project), PMIDC.
7. Shri Sanjay Kanwar, S.E., MC, Ludhiana & Nodal Officer, LSCL.

At the outset, the Chairman, Executive Committee, Ludhiana Smart City Limited (LSCL) welcomed the Members of the Committee and initiated the discussions on the following agenda items;

Agenda No.1: To grant Leave of Absence to Members of the Executive Committee of Board of Directors of LSCL.

Leave of absence was granted to Smt. Surabhi Malik, IAS, Deputy Commissioner Ludhiana and Dr. Kaustubh Sharma, IPS, Commissioner of Police, Ludhiana who were unavailable due to unscheduled official engagement. However, the representative of the Deputy Commissioner & Commissioner of Police have attended the meeting.

Agenda No.2: Appraisal and approval of Procurement of Portable Compactors for Secondary Storage & Hook Loaders for Transportation of Municipal Solid Waste for Municipal Corporation of Ludhiana under Smart City Mission (estimated project cost - Rs.27.67 Cr.)

The committee was apprised of following:

1. The project was approved by the Committee of Chief Engineers, LG in their meeting dated 06.02.2020 and subsequently in SLTC.



2. The following is Machinery Cost approved by Committee of Chief Engineers, Local Govt. Punjab;
- a. Supply of 1 0.5 cum portable compactors: Rs. 11,41,11,900.00
 - b. Hook Loaders: Rs. 8,39,55,560.00
- Total: Rs. 19,80,67,460.00**

3. Subsequently, a revised DPR for inclusion of O&M component was prepared and approved in CLTC meeting dated 24.11.2021. The estimate was approved by the Committee of Chief Engineers, Local Govt. in their meeting held on 23.12.2021. The estimate for O&M component of Rs.10.24 Crore was placed in the SLTC meeting dated 16.05.2022 for their appraisal and approval.

The SLTC considered the additional cost of Rs.10.24 Cr. (Rs.7.46 Cr. for operations & Rs.2.77 Cr. as maintenance) towards O&M of the machinery for a period of five years based on the undertaking that operational hours shall be for 12 hours per day and recommended the same to be placed before the Executive Committee of the LSCL for their appraisal and approval.

4. The Executive Committee in its meeting held on 29th June, 2022, decided that a team of Solid Waste Management Experts from PMIDC should visit Ludhiana and ascertain the visual impact / usability of 30 nos. of Compactors installed so far by the Improvement Trust, Ludhiana. After receiving the report from the Committee, this agenda item may be put up in the next meeting for consideration.

5. In compliance to the directors of Executive Committee, the Solid Waste Management Experts from PMIDC visited Ludhiana and have submitted the following conditions to be fulfilled by Municipal Corporation vide letter Memo No. PIDC/PD/M(P)/SCM/2022-23/5529 dated 3rd Aug 2022:

- a. Transfer Station wise (existing/proposed) action plan for door-to-door collection/area coverage
- b. Timeline for compliance by 100% Bulk Waste Generators
- c. Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.

6. Whereas, Municipal Corporation of Ludhiana have submitted the replies vide letter no. 254/PS/D dated 05 Aug 2022 as follows:

- i. **Transfer Station wise (existing/proposed) action plan for door-to-door collection/area coverage:**

- a. A Micro-Plan has already been prepared for effective monitoring of the waste collection system and conversion of secondary collection points to transfer stations.

- b. Currently, Municipal Corporation Ludhiana has 8 operational Portable Compactor Transfer stations having Separate cabins for Dry and Wet Waste, and 28 more such sites are under construction, whose Locations are depicted in the map attached. Adopting this practice has resulted in easy transportation and cutting back on disposal fee of waste at the Jamalpur waste processing site. Furthermore, the segregated wet waste being received at the Jamalpur site is being processed through windrows composting.
- c. A total number of 350 E-Rickshaws (having compartments for wet, dry and Sanitary & hazardous waste) has been ordered by MCI. for door to door collection. Among these 350 E-Rickshaws, 50 E-Rickshaws has already been deployed and currently operational. Moreover, 200 Tippers having waste carrying capacity of 3.3 Cum are under procurement stage through SBM funds for strengthening the door to door waste collection and segregation.

ii. Timeline for compliance by 100% Bulk Waste Generators

- a. Municipal Corporation Ludhiana has conducted a survey for identification of Bulk Waste Generators. The Municipal Corporation Ludhiana has already issued notices to all BWGs and more than 30 BWGs have started composting of wet waste inside their premises as per SWM Rules 2016. Also, a massive IEC campaign and workshop, have been planned for awareness of BWGs. Municipal Corporation Ludhiana ensures 100% compliance of Bulk Waste Generators till 31st March 2023

iii. Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.

- a. The wet waste reaching the dumpsite has been planned for composting by windrows formation. Currently, windrow formation has been started for approx. 50-60 TPD wet waste which shall be increased gradually. The E&Y Consultants for Solid Waste management has started preparing DPR for Bio CNG Plant of 200 TPD wet waste
- b. Work order has been signed with Concessionaire for Bioremediation of 5 lakh MT legacy waste on Dated 3rd August 2022 which currently covers an area of about 12.5 acres. This land shall be vacated as bioremediation proceeds and this reclaimed land will be used for processing of wet waste by windrow composting and also store separately.
- c. Massive awareness drives are being taken up by Municipal Corporation Ludhiana for source segregation of MSW into dry, wet,

hazardous and sanitary waste. A contract will also be signed by Municipal Corporation Ludhiana with a concessionaire for handling and disposal of domestic hazardous and sanitary waste

7. As per the MoU signed between LSCL and MCL dated 31.3.2022, the project will be executed by MCL as a deposit work.
8. In view of the reply received from MCL, and the MoU signed between MCL and LSCL, the revised DPR for inclusion of O&M cost has been submitted for approval of Executive Committee.

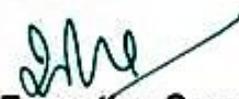
Decisions & Deliberations:

The CEO, LSCL emphasized upon the need for the compactors and shared that Corporation has adequate sites available for installing these.

Keeping the same in view, the Executive Committee deliberated and accorded approval of additional cost of Rs.7.86 Cr. (Rs.5.09 Cr. for operations & Rs.2.77 Cr. as maintenance) towards O&M of the machinery for a period of five years with 8 hours operation per day subject to a condition that optimum utilization of all the machinery and compliance of the following three conditions shall be ensured;

- a. Proper segregation at secondary points,
- b. Proper collection of waste from areas linked to a transfer station, and
- c. Arrangements for separate disposal of collected wet and dry waste including hazardous and sanitary waste at the disposal site and starting of composting of wet waste.

There being no other business, the meeting ended with a vote of thanks to the Chair.


Chairman, Executive Committee
Board of Directors of
Ludhiana Smart City Limited

ANNEXURE 6



Memo No.PMIDC/SWM/2022/.....4301.....

Dated:.....20/6/2022.....

Through Email Only

To
Commissioner,
Municipal Corporation, Ludhiana

Subject: SBM-funds for Solid Waste Management – Limit assigned on PFMS Portal.
Ref. : Your office letter No.130/PS/D dated 18-05-2022 on the subject noted above.

Kindly refer to the above. It is informed that limits for SBM-U funds has been assigned on PFMS portal on dated **15-06-2022** as under:

Sr No	Component/ Work	Demand of Funds	Limit Approved	Remarks, if any
1	200 No-Compartmentalized Dry & Wet Waste Tipper (Capacity 3.3 cum)	17,00,00,000/-	Rs. 15,00,00,000/-	
	4 No. Back hole loaders	2,48,00,000/-	Rs. 1,20,00,000/-	
		TOTAL	Rs.16,00,00,000 /- <i>u/g</i>	

This is for your kind information and further necessary action.

2. The utilization of above SBM-U funds is subject to the condition that:
- The technical specifications of the above machines may be fixed to be generic in nature so as to invite maximum participation in the purchase process.
 - The funds to be utilized for the same purposes for which above limits have been assigned.
 - The due procedure will be adopted/ followed for the utilization of above SBM-U funds.
 - The requisite quality of the works/equipment/ services to be ensured.
 - The utilization certificates (UCs) in the prescribed format along with AC/DC bills to be submitted to this office immediately

VA
Chief Engineer (M) 20/6/22

CC:

- EA/CEO for kind information of CEO/PMIDC
- General Manager (F&A), PMIDC
- Finance Expert/PMIDC for necessary action to collect the UC/ACDC bills etc.

No. 1/32/2015-SBM
Government of India
Ministry of Housing and Urban Affairs

Nirman Bhawan, New Delhi
Dated the 12th July, 2022

To:

Shri Ajoy Sharma, Chief Executive Officer
Punjab Municipal Infrastructure Development Company (PMIDC) & MD (SBM-U)
Department of Local Govt., Punjab Municipal Bhawan
Plot No.3, 5th Floor, Sector 35-A, Chandigarh – 160035
swm_pmidd@gmail.com, phawana_pmidd@gmail.com, psyada.59@rediffmail.com,
gm.project_pmidd@gmail.com

Subject: Proposal for release of CS Fund for remediation of 152 Legacy Waste Dumpsites at 148 ULBs under SWM component of SBM-U 2.0 – deficiency letter

Sir,

This has reference to this office letter of even number dated 14.05.2022 and your letter No. PMIDC/SBM-U/2022/4189 dated 15.06.2022 regarding Legacy Waste Dumpsite Remediation in Ludhiana Municipal Corporation.

2. In addition to the facts conveyed already vide this office letter of even number dated 14.06.2022, it is informed that 15 lakh MT of Legacy Waste, which is not covered as an ongoing activity, in Ludhiana Municipal Corporation may also be incorporated in the City solid waste Action Plan (CSWAP) to be submitted along with the proposal for release of the Central Assistance under SBM-U 2.0. All other conditions as stipulated in Para (5 & 6) of the letter dated 14.06.2022 are also to be satisfied at submission of proposal.

Yours faithfully,



(R. S. Jayal)

Deputy Secretary to the Govt. of India
Tel. 23061187, 9015090284
(Email rajjhuni@gmail.com)

Municipal Corporation Ludhiana

To

MS
 Deebak Hospital
 Sarabha Nagar Ludhiana
 No:-593/810/S.B.M/P

Dated:-15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976 , the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.

98555
55533

Joint Commissioner

Municipal Corporation Ludhiana

To

.....MS.....

.....ESI Hospital.....

.....Bharat Nagar Chowk Ludhiana.....

No:-591/P.V./SBM/D

Dated:-15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.

Joint Commissioner

987233897

20/9/22

Municipal Corporation Ludhiana

To

M.S

S.P.S Hospital

Ludhiana

No:- 580/P.W/S.B.M/O

Dated:- 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

We Have Completed all Compliances and authorized Recycle
21/09/2022
88720-27285

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levled upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules,

Municipal Corporation Ludhiana

To

M.S
.....
Francis Hospital
Chandigarh Road Ludhiana
No: 581/P.11/S.B.M/O

Dated:- 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.


Joint Commissioner

Received
9316588381
21.9.22

To

MS
Deep Hospital
Ludhiana
No:-590/PIU/SBM/O

Dated:-15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.



Joint Commissioner

0161-5299999

Municipal Corporation Ludhiana

To

Ms

G.T.B Hospital

Ludhiana

No:- 595/PIU/SB4/D

Dated:- 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.

Received by
Palwans
20/9/22
Office Supdt

01614377 100
106


Joint Commissioner

Municipal Corporation Ludhiana

To

M.S.

C.M.C Hospital

Ludhiana

No:- SGA/PIO/SBM/1p

29/09/2022

0161-2115075

Dated:- 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.


Joint Commissioner

Municipal Corporation Ludhiana

To

S.M.O.
Civil Hospital
Ludhiana

No: 594/PIU/SBM/D

Dated: 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.


Joint Commissioner



91157 76501

Municipal Corporation Ludhiana

To

Principal

Baba Jawant Singh Collage

Chandigarh Road Ludhiana

No:- 579/PW/SBM/D

Dated:- 15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.


Joint Commissioner

M R

Municipal Corporation Ludhiana

To

M R
.....
D.M.C Hospital
Ludhiana
.....
No:-578/PIU/SBM/D

0161
-4687504
20/9/22

Dated:-15/9/2022

Subject: - Notice regarding non compliance as a Bulk Waste Generators under Solid Waste Management rules 2016

Sir,

Whereas you are a Bulk Waste Generator according to Rule 3 (1) 8 of the Solid Waste management Rules 2016.

And whereas as per Rule 4(5)/ 4(6)/ 4(7)/ 4(8) of the Solid Waste Management Rules 2016 you are required by law to segregate the waste at source and to process the wet waste within your premises through composting or bio-methanation and to hand over the dry waste to an authorized waste recycler in accordance with rules.

And whereas Section 399 of the Municipal Corporation Act 1976 empowers Municipal Corporation Ludhiana to make byelaws on any matter as described therein.

And whereas in pursuance of the above section, "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 were notified on 11.08.2020.

And whereas you have failed to act in accordance with the Municipal Corporation Act 1976, the Solid Waste Management Rules 2016 and the Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020 and have failed to

1. Segregate your waste
2. Manage your wet waste through on site composting/ bio-methanation
3. Manage your dry waste through authorized waste recyclers
4. Manage your Green Waste through Composting
5. Act in accordance with the said rules ancillary to the above objectives

You are hereby through this notice, asked to explain the reasons thereof and to directed to act according to the said Act, Rules, Byelaws within a period of 15 days from the receipt of this notice, failing which a penalty of Rs 5000 per day shall be levied upon you from the date of non-compliance or the date of issuance of the notification whichever is later.

You are also intimated that you shall report to the undersigned <mcludhianabwg@gmail.com> immediately after due compliance of the said Act, Rules, Byelaws after which your premises shall be inspected for confirmation of the said compliance. In case the compliance is not as per the statutes, the penalty levied shall continue hereafter for each day of such non-compliance.


Joint Commissioner







नेशनल इन्फोमेटिक्स सेंटर सर्विसिज इंक.
National Informatics Centre Services Inc.
 (रा. सू. वि. के. के अन्तर्गत भारत सरकार का एक उद्यम)
 (A Government of India Enterprise under NIC)
 इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
 Ministry of Electronics and Information Technology

Work Order

(GSTIN No. of NICSI: 07AAACN2185J1ZE)

Work Order No:-	M2200126	Date	08-APR-2022
Project No:-	S220010MPPB	PI Number:	PMPPB214025
Project Name:-	Municipal Corporation Ludhiana		
Issued to:	Name:	Ernst & Young LLP	
	Address:	3rd & 6th Floor,Worldmark-1,IIGI Airport Hospitality,District Aerocity Delhi- 110037	
	Contact Person:	Kushal Bansal	
	Phone No.:	9910007843	
	Email ID:	kushal.bansal@in.ey.com	

Subject: Work-Order for providing Certified e-Governance Professional Services as mentioned above.

Sir,

In reference to your Empanelment No:10(08)/2020-NICSI-E&Y(Tier-1) Valid Till: 21/10/2023 with NICSI, Issued with the approval of the Competent Authority, I have been directed to place an order for Certified e-Governance Professional Services as per the details and Terms and Conditions given below:-

S. No	HSN/SAC Code	Description	No of Persons Required	Required Period (No. of Months/days)	Unit Rate per Month (excluding Taxes)	Date of Deployment (From/To)	Total Amount (AxBxC)	CGST (%) /Amount	SGST (%) /Amount	IGST (%) /Amount	
			(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	
1	998311	Consultants with 10 yrs and < 15 yrs experience(Management/Functional Profile Tier-1)	1	Six Month(s)	3,00,000.00	13/04/2022 To 12/10/2022	17,96,129.03	9.00% 1,61,651.61	9.00% 1,61,651.61	0.00% 0.00	
2	998311	Consultants with 6 yrs and < 10 yrs experience(Management/Functional Profile Tier-1)	2	Six Month(s)	2,75,000.00	13/04/2022 To 12/10/2022	32,92,903.23	9.00% 2,96,361.29	9.00% 2,96,361.29	0.00% 0.00	
3	998311	Consultants with < 3 yrs experience(Management/Functional Profile Tier-1)	2	Six Month(s)	2,10,000.00	13/04/2022 To 12/10/2022	25,14,580.65	9.00% 2,26,312.26	9.00% 2,26,312.26	0.00% 0.00	
Total Amount in Rs.							76,03,613	6,84,325.16	6,84,325.16	0.00	
Grand Total (in Rs.):-											89,72,263

The services of Manpower are to be provided at the office of Municipal Corporation Ludhiana .Location:

Municipal Corporation Ludhiana
Saraba Nagar
Zone-D

Ludhiana-141001,Punjab

.The contact person is Mr/Ms.Sh. Ankur Mahindroo, Joint commissioner (Contact-nos: 9888380168 and email-id: ldh.sbmumc@gmail.com). The details of multi-location deployment of Manpower, if any are attached in Annexure-I

1. Placement of Work Order

- NIC/NICSI may place the work orders to the empanelled agency for its own requirement or for its projects on behalf of its clients. Work may be awarded based on Man-Month basis or Project mode.
- In view of NICSI's order on Procurement Preference Policy, preference shall be given to L1 vendor of such particular category for distribution of projects (purchase orders) / work in that category. However, NICSI / User shall have right to choose any other eligible vendor for allotment of projects (purchase orders) / work considering various parameters like performance, location, mix of project etc. or any other factors depend on the situation.
- The Work Order may encompass the complete scope of work or may require few services. Depending on the requirement, the work orders may be placed to anyone of the empanelled agency; more than one depending on the project requirement or the TOR may be given to more than one empanelled agency for their proposals for the specific scope of work using the L1 rates.
- On receipt of request from a User department, NICSI would inform the User Department/ Agency/ Institution about the Empanelled agency and the GFR compliant procedure followed in the empanelment.
- In case the User Department clearly and specifically states in writing the name of a particular agency, NICSI may assign the work to that agency. In such cases, the responsibility for adhering to relevant financial/procurement rules would be that of the Department concerned.
- The Terms of Reference/ Scope of Work will be shared among all Empanelled agency and they would be invited by the Committee to make presentations and submission of technical proposal and financial effort estimate in a separate sealed envelope regarding the project under consideration. The presentations may be evaluated objectively, based on which the most suitable agency may be assigned the work by NICSI, on the recommendation of the above Committee. There should be full participation and involvement of the User Department in the process of selection of agency. For assignment of work to Empanelled agency, the above mentioned Standard Operating Procedure (SOP) is followed or implementation of new guidelines from time to time.

- vii. The proposal of the selected agency along with necessary supporting document/ minutes of meeting are then forwarded to NICS I by the user department for issuance of Proforma Invoice (PI).
- viii. Once the requisite funds are transferred to NICS I against issued PI, the Work Order will be placed on the selected agency as per the terms and conditions of the empanelment and scope of work.
- ix. The empanelled agency will provide service all over India. In case deployed resources are required to undertake any tour in the interest of the project, from the project site, then the TA/DA in the form of OPE shall be applicable. However any such tour/ travel for the project would require a prior approval from the competent authority of the NICS I/NIC/User department.
- x. Out of Pocket Expenses (OPE) for Consultants will be reimbursed on production of original documents.
- xi. Each work order will be considered as a project and OPE (Out of pocket Expense) shouldn't exceed 15% of the work order value.
- xii. Each Job assignment will be done at the cost finalized depending on Project Execution Model used in TOR as mentioned in tender document/ empanelment.

2. Assignments

A. CONSULTING ASSIGNMENT (CAPACITY AUGMENTATION)

- i. For each job, the vendor will prepare a list of Consultants indicating their experience in the area based on requirement as mentioned in the terms of "Proposed Consultants for Capacity Augmentation".
- ii. A Project Review Committee (PRC), constituted for the purpose of selection of consultants, may shortlist the consultants for deployment in man-month mode.
- iii. In case PRC desires, the consultants may be called for personal interaction/presentation. After selection of consultants by PRC, NICS I/NIC will issue a work order for job assignment.
- iv. In case the PRC is not formed, the above function may be done by the concerned nodal officer of user department.

B. DELIVERABLE BASED ASSIGNMENT

- i. For each job, the vendor will prepare estimated time/cost document as "Estimated Resource Deployment Proposal" indicating the man-month efforts of vendor's consultants at various levels at the rates finalized through this empanelment/tender.
- ii. A Project Review Committee (PRC) may evaluate the proposals for selection of one of the empanelled vendors. In case PRC desires, the vendors may be called for presentation. After approval of the cost/time estimates by a Project Review Committee (PRC), NICS I/NIC will issue a work order for job assignment.
- iii. The vendors will prepare such time/cost documents free of charge within given time frame.
- iv. The resources to be deployed at the above levels should be the vendor's employees and respectively they should have regular educational qualifications and experience as per Educational Qualification and Experience. NIC/NICS I may call for this information for a professional before her/his deployment.
- v. Vendor's consultants deployed on a job will use their own infrastructure when working from NICS I/NIC/user's premises. The user's responsibility will be restricted to provide workspace and environment for the consultants' official work related to the assigned job. Except, for the situation where it mandates that infrastructure of the workplace has to be used.

3. Expectation Models

A. Consulting Assignment (Capacity Augmentation)

- i. Communication for initiating the project from Ministry/Department
- ii. Preparation of Terms of Reference (TOR) indicating nature of work, duration, resources required, place of deployment, reporting officer, deliverables, selection criteria etc. for hiring the services of consultants from empanelled vendors
- iii. Constitution of Project Review Committee (PRC) and/or other such committees by Ministry/Department with members from NIC, NICS I as well
- iv. Approval of TOR by Ministry/Department
- v. Raising of PI by NICS I to Ministry/Department for release of funds
- vi. Transfer of Funds as per PI to NICS I by Ministry/Department
- vii. Circulation of resource requirement/TOR to empanelled vendors by NICS I
- viii. Selection of resources from empanelled vendors by PRC
- ix. Intimation of empanelled vendor of the selected resource, kind of resource, date of joining and duration by Ministry/Department to NICS I
- x. Order placement by NICS I to selected empanelled vendor(s)
- xi. Deployment of resources by empanelled agency and their joining at designated places
- xii. Preparation of Monthly Performance Report (MPR) format for each deployed resource indicating key performance indicators likely to be achieved during the period of deployment
- xiii. MPR as per Monthly Performance Report submission by Reporting Officer for resources indicating the KPIs achieved
- xiv. Raising of monthly bills along with MPR by empanelled vendor to NICS I for release of payment as per Work Order
- xv. Project Closure on its completion by NICS I

B. Deliverable based Assignment

- i. Communication for initiating the project from Ministry/Department
- ii. Preparation of Terms of Reference (TOR) indicating nature/scope of work, supporting documents, duration, place of deployment, milestones, deliverables, selection criteria etc. for deliverable based consulting assignment from empanelled vendors
- iii. Constitution of Project Review Committee (PRC)/ Nodal Officer and/or other such committees by Ministry/Department with members from NIC, NICS I as well
- iv. Approval of TOR by Ministry/Department
- v. Circulation of TOR along with supporting documents to empanelled vendors by NICS I
- vi. Selection of vendor and cost as per selection criteria defined in TOR by PRC/ Nodal Officers.
- vii. Approval of Committee Minutes by Ministry/Department
- viii. Raising of PI by NICS I to Ministry/Department for release of funds
- ix. Transfer of Funds as per PI to NICS I by Ministry/Department
- x. Order Placement by NICS I to selected vendor
- xi. Deployment of resources, if required, at designated places, finalization of Milestone Performance Report (MPR) indicating milestones, deliverables, key performance indicators, quality parameters for deliverables etc.
- xii. Project Execution by selected vendor under the guidance of PRC.
- xiii. MPR as per Monthly Performance Report submission by Reporting Officer to vendor at the end of each milestone based on PRC review
- xiv. Raising of bills along with MPR by empanelled vendor to NICS I for release of payment as per Work Order
- xv. Sign-off by Ministry/Department
- xvi. Project Closure on its completion by NICS I

4. Performance Bank Guarantee

- i. The selected Service Provider shall be required to furnish a Performance Bank Guarantee equivalent to 3% (Three Percent) of the Work Order/Purchase Order value.
- ii. PBG will be in the form of an Account Payee Demand Draft, Fixed Deposit Receipt from a Commercial bank, an unconditional and irrevocable Bank Guarantee, Bankers Cheque from a Commercial bank or online payment in an acceptable form drawn in the name of National Informatics Centre Services Inc. (NICS I), New Delhi.
- iii. The PBG should remain a period of 60 (Sixty days) beyond the date of completion of all contractual obligations of the supplier
- iv. The Performance Bank Guarantee must be submitted after award of contract but before signing of contract.
- v. The successful service provider has to renew the Performance Bank Guarantee on same terms and conditions for the period up to contract including extension period, if any.
- vi. Performance Bank Guarantee would be returned only after successful completion of tasks assigned to them and only after adjusting/ recovering any dues

recoverable/ payable from/ by the Service Provider on any account under the contract.

- vii. The PBG will be released (without any accrued interest) after the completion of all tasks (deliverables) as assigned in the PO.
- viii. NICS/ will have the right to forfeit the PBG along with the Security Deposit without assigning any reasons if the selected agency defaults or deemed to have defaulted or in the case of non-acceptance of the purchase orders and thereafter the empanelment will be cancelled.
- ix. Empanelled agency shall be required to give PBG as per the following timelines (For work related to Manpower mode and Project Mode). For projects duration between 0-6 months, PBG should be submitted within 15 days of issuance of PO by NICS/ and for projects duration greater than 6 months, PBG should be submitted within 30 days of issuance of PO by NICS/.
- x. In the event of default/delay in submission of PBG within the stipulated time, the agency shall be liable for a penalty amounting to 0.1% (Zero Point One Percent) of the PO value per day delay with a Maximum penalty capping of 10% of PO value.
- xi. In the event wherein a PO is released by NICS/ for project renewal or a fresh PO is released, the vendor shall ensure extension / submission of PBG with 15 days of issuance of the PO.

5. Payment Terms

- i. Payment will be made in Indian Rupees only.
- ii. The payment to the agency will be made on monthly basis depending upon the actual duration of Consultancy services rendered at NICS/NIC/User Office after availing service.
- iii. The agency will submit Pre-receipted bills in triplicate (having details of concerned work-order number, Date and Project-Number of NICS/) on monthly basis in the name of NICS/-New Delhi by the 5th day of the succeeding month along with the individual's Monthly Satisfactory Performance Report(s) duly signed by NICS/NIC/User Project coordinator. Payment will be made within 30 days of submission of the Bill along with all the completed documents and after deducting the applicable penalty if any.
- iv. Payments shall be made subject to deductions of any amount for which the agency is liable under the empanelment or tender conditions. Further all payments to agency will be made subject to deduction of TDS (Tax deduction at Source) applicable to deployment of professionals as per the income Tax Act, 1961, and also applicable penalty & other taxes, if any, as per Government of India rules.
- v. TA/DA shall be payable directly by the client on production of travel documents in original and prior approval of competent authority for undertaking such tour in project interest. TA/DA component reimbursement shall be limited to entitlement of Govt. of India Group-B Officers. However, No TA/DA is admissible for the deployment of agency resources on projects anywhere in India.
- vi. GST would be paid extra as may be applicable from time to time.
- vii. It is the bounden duty of the empanelled agency to regularly pay the deployed manpower their entitlements like monthly salaries/wages/annual increment/ EPF/ ESI/Bonus/ Medical Insurance/Accidental Insurance etc. as may be applicable.
- viii. In case the submission of monthly bills to NICS/ is delayed by the agency beyond 15 days from the last day of the month in which the services have been provided or the concerned Work Order date, whichever is later. Then, the entire liability towards payment of interest/penalty to the tax authorities would be borne by the respective agency; so that NICS/ is not burdened unnecessarily with this amount/penalty etc. The entire amount will be deducted from the payment due to respective agency.
- ix. Any dispute arising between the parties during implementation of this Work Order / Contract is to be resolved mutually. If any dispute remains unsettled, the Court at Delhi / New Delhi have the exclusive jurisdiction to try and settle all disputes between the parties arising out of this contract.
- x. Payment will be made within 30 days on receipt of bills with complete document, subject to availability /receipt of fund from User Department.
- xi. Apart from above mentioned billing process, NICS/ may ask vendors to submit bill through its online system also.
- xii. Pre-receipted bills shall be submitted in triplicate in the name of: National Informatics Centre Services Inc., Hall No. 2 & 3, 6th Floor, NBCC Tower, 15 Bhikaji Cama Place, New Delhi ?110066.

6. Penalties

- i. Any unjustified and unacceptable delay resulting from reasons attributable to the Empanelled agency beyond the delivery / installation (where applicable) schedule as per purchase/ Work order will render the agency liable for liquidated damages at the rate as mentioned in the following points.
- ii. The Empanelled agency shall render the services strictly adhering to the Important Dates by NICS/NIC in the Work order. Any delay, not condoned by NICS/, on the part of agency in the performance of its obligations shall attract penalty. The penalty shall be charged at the rate of 0.5% of the delayed milestone (or item in default, as applicable) per week of delay or per instance of default (in case of translation services) subject to a maximum of 10% of the work order value. Post that NICS/ will have the option of getting the work done through alternate sources at the cost and risk of the defaulting agency, which will be realized from pending payments of the Empanelled agency, or from the security deposit, or from the Performance Bank Guarantee or by raising claims.
- iii. The Empanelled agency shall not refuse to accept NICS/NIC work order under any pretext. The work order can be collected from NICS/NIC office or if convenient to the agency, it can be mailed to them. The selected agency shall start the work within 7 working days of the date of the work order. For bigger projects, timelines will be mutually agreed between user department and the selected agency.
- iv. For three successive recurrences of default related to non-execution of work orders for reasons attributable to the agency, NICS/ would be free to forfeit the defaulting agency's Performance Bank Guarantees received against the affected work orders and/or termination of the Contract provided agency fails to remedy such default in spite of 30 days written notice from NICS/ to cure such default.
- v. If at any time during performance of the work order, the agency encounter conditions impeding timely performance of the ordered services, the agency shall promptly notify NICS/ in writing of the fact of the delay, its likely duration and its cause(s).
- vi. If NICS/ empanelled agency deploys a particular resource for a given project/ assignment (duration more than 6 months) then that particular resource has to be engaged/ deployed on the Project for atleast 6 (six) months. Discontinuity of the particular resource prior to six months shall attract a penalty of 10%(ten percent) of the resource billing value on the empanelled agency for the period of unavailability. Exception to the "Penalty on discontinuity of a resource" along with relevant documents in support are:
 - (a) Unavailability due to health issue
 - (b) Resignation by the resource (subject to at least one month of knowledge/work transfer to the new resource)
 - (c) Client/end user desires to replace the particular resource.

7. Deployment Of Manpower/Resources

A. MANPOWER/RESOURCES RELATED TERMS & CONDITIONS

- i. The manpower provided by the agency shall work as per user departments work schedule.
- ii. Neither the agency nor its personnel /workmen can be treated as employees of NICS/ for any purposes. They are not entitled for any claim, right, preference, etc. over any job/regular employment of NICS/. The agency or its workmen shall not at any point of time have any claim whatsoever against NICS/NIC. The Agency should submit undertaking received from the respective deployed manpower in NICS/ / User Department regarding the same.
- iii. If the User Department / NICS/ so recommends, a deployed resource must be replaced by the agency within a period of 10 working days.
- iv. It is expressly understood and agreed to between the parties to this agreement that the manpower deployed by the agency shall be the employees of the agency for all intents and purposes and in no case, there shall be a relationship of employer and employee between the NICS/NIC/user department and the said manpower. The Agency should submit undertaking received from the respective deployed manpower in NICS/ / User Department regarding the same along with Employment certificate by HR issued to those manpower/s.
- v. The manpower employed by the agency shall have no right, whatsoever, for any appointment in the NICS/NIC/user department in temporarily /ad-hoc/daily wages/regular capacity on the basis of their work in the NICS/NIC/User department.
- vi. In case any employee of the agency so deployed enters in dispute of any nature whatsoever, it will be sole responsibility of the agency to contest the same at appropriate forum(s).

B. LEAVE POLICY FOR DEPLOYED MANPOWER/RESOURCES

- i. The resources should be stationed in NICS/NIC/User department/Project Location for the entire project period. The Resource has to follow the working hours, working days and Holidays of respective NICS/NIC/User department.

- ii. Resource shall get prior approval of NICS/NIC/User department before leaving NICS/NIC/User department/project location.
- iii. Leave entitlement and computation will be effective from date of start of project.
- iv. An employee can avail maximum 18 leaves per year on pro-rata basis.
- v. Leave cannot be claimed as an employee's right. Except in case of emergencies, all leave will be granted subject to organization's requirements. A situation will be considered an emergency on a case-by-case basis and will be decided by the Nodal Officer of NICS/NIC/User department/Project.

C. DEPLOYED MANPOWER/RESOURCES CONTRACTUAL POLICY

- i. The Management/Functional and Technology profile consultant resources deployed under this tender should be on payroll and full-time employee of the empanelled consulting agency.
- ii. However, in case certain project requires competency in niche areas (like Government process Expert, legal experts, Bio Metric expert or Domain experts or any other Subject Matter Experts) and consulting agency may not have specific experts which can be deployed on the project. In such cases where the skill gap exists, then only the resources under "Subject Matter Expert" profile only are allowed to go in for subcontracting as it could help bridge the competency gap.

D. NICS'S INDUCTION PROGRAM FOR DEPLOYMENT OF MANPOWER & RESOURCES

- i. NICS will offer an induction program to all the resources, before their deployment in the project under this empanelment.
- ii. This training will cover aspect such as Government processes, Structure, Department specific Schemes and an overview of commonly used related eGov applications such as e-Office, e-HRMIS, PFMS, e-Courts etc. whichever is applicable.
- iii. The mode of the training program would be as per the project requirement, which may be online/offline mode, depending of the requirement and availability.
- iv. On successful completion of the training, the resource would be provided with training completion certificate for the project.
- v. The deployed resources have to complete this training program within 30 days from the deployment start date.
- vi. The resources have to undertake and pass a domain-specific assessment test before the deployment in any project. This assessment test is specific to assess the skill set of domain required in the project and would be conducted by NICS.

8. General Terms and Conditions

- i. This empanelment is not assignable by the selected vendor. The selected vendor shall not assign its contractual authority to any other third party.
- ii. As a matter of policy and practice and on the basis of Notification published in Gazette of India dated 14th March, 1998, it is clarified that services and supplies of the vendor selected through this tender can be availed by both National Informatics Centre [NIC] and National Informatics Centre Services Incorporated [NICS], as the case may be depending on the project, and the selected vendor shall be obliged to render services / supplies to both or any of these organizations as per the indent placed by the respective organization. In other words, the selection procedure adopted in this tender remains applicable for NIC as well, and in the event of rendering services / supplies to NIC, the selected vendor shall discharge all its obligations under this tender vis-à-vis NIC.
- iii. Any default or breach in discharging obligations under this tender by the selected vendor while rendering services / supplies to NICS, shall invite all or any actions / sanctions, including execution of Bid Securing Declaration, security deposit stipulated in this tender document. The decision of NICS/NIC arrived at as above will be final and no representation of any kind will be entertained on the above. Any attempt by any vendor/empanelled vendor to bring pressure of any kind, may disqualify the vendor/empanelled vendor for the present tender and the vendor/empanelled vendor may also be liable to be debarred from bidding for NICS/NIC tenders in future for a period of at least three years.
- iv. All terms and conditions governing prices and supply given in this tender, as applicable to NICS, will be made equally applicable to NIC.
- v. In case the empanelled vendor /empanelled vendor is found in-breach of any condition(s) of tender or supply order, at any stage during the course of project deployment period, the legal action as per rules/laws will be taken.
- vi. Any attempt by vendor/empanelled vendor to bring pressure towards NICS's decision making process, such vendors shall be disqualified for participation in the present tender and those vendors may be liable to be debarred from bidding for NICS tenders in future for a period of three years.

In addition to above, all the other clauses which are not mentioned in this Purchase-order but are a part of the concerned Tender No.NICS/eGov Professionals/2020/11 and the Empanelment No.10(08)/2020-NICS-E&Y(Tier-1) Valid Till: 21/10/2023 shall be ipso-facto applicable.

In case any query or clarification is required relating to this Work-order, the concerned Project Manager (Jagjit Singh, General Manager) at NICS-New Delhi shall be contacted. The contact number is and email-id is jagjit.singh@nic.in .

For National Informatics Centre Services Inc

(Jagjit Singh)
General Manager &
Project Manager

Copy To:

1. HoD,GM/DGM NICS, New Delhi.
2. Accounts Section, NICS-New Delhi (Email: nics-account1@nic.in)
3. Project Manager (Jagjit Singh, General Manager), NICS-New Delhi (Email: jagjit.singh@nic.in)
4. Concerned NICS State Coordinator.
5. PO Section NICS-New Delhi (Email:pa-ponicsi@nic.in)
6. Guard File.



